



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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June 03, 2025

RBI imposes monetary penalty on The Citizen Co-operative Bank Ltd., Noida

The Reserve Bank of India (RBI) has, by an order dated May 30, 2025, imposed a monetary penalty of ₹6.00 lakh (Rupees Six Lakh only) on The Citizen Co-operative Bank Ltd., Noida (the bank) for contravention of the provisions of Section 12B read with Section 56 of the Banking Regulation Act, 1949 (BR Act) and non-compliance with certain directions issued by [RBI on 'Know Your Customer \(KYC\)'](#). This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of BR Act.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2024. Based on supervisory findings of contravention of statutory provisions/non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said provisions and directions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had:

- i) failed to ensure that prior permission of RBI was obtained by a person before issuing/allotting shares to him along with his relatives, beyond permissible limit; and
- ii) failed to put in use a robust software, throwing alerts for identifying suspicious transactions.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.